

अध्यक्ष महोदय : अब जिन बिल आप कहें, मैं लेने के लिए तैयार हूँ।

श्री राम सेवक यादव : माढ़े चार बजे रख लीजिए।

अध्यक्ष महोदय : माढ़े चार बजे गर्वनमेंट का टाइम है, उस में नहीं ले सकता। कल ठीक है। कल रख लेता हूँ।

Shri Nambiar: The names of those who have given notice yesterday also on the same same subject may be added to it.

Mr. Speaker: I will see if that can be done under the rules.

12.53 hrs.

RE. POINT OF ORDER

Shri Tyagi (Dehra Dun): I would seek your permission to raise a point of order on the petition presented. According to the rules, this petition is not permissible with the subject headings which my hon. friend read out. Therefore, that may be considered.

Mr. Speaker: I must remind the hon. Member of one thing. Objection ought to have been taken at the moment the petition was presented.

Shri Tyagi: It was never circulated, the headings which he actually read out. Therefore, it was not possible for me to refer to the rules earlier. Therefore, I raise this small objection now.

Mr. Speaker: It was in the order paper.

Shri Tyagi: In that, all the subject-headings read out were not mentioned.

Mr. Speaker: Anyway, if he gives me regular notice and if there is something for me to see, I will look into it.

Shri Tyagi: If it is against the rules?

Mr. Speaker: Not against the rules.

12.54 hrs.

RE. WITHDRAWAL OF MEMBER

(Shri S. M. Banerjee)

Shri Kapur Singh (Ludhiana): I wish to make a brief submission about the case of my hon. friend Shri S. M. Banerjee. The sequence of events culminating in your order asking him to leave the chamber which he has obeyed, as he should have, was somewhat as follows.

The hon. Deputy Minister of Finance made certain remarks about Shri Banerjee suggesting that he was amenable to influence from outside this chamber, to which he had taken exception and made certain remarks about which you said 'Let it now pass' It was obvious that you knew that the remarks which my hon. friend had made were not parliamentary. Later on some members from the other side rose to point out on a point of order that what Shri Banerjee had said was unparliamentary; then you gave your ruling that it was unparliamentary. At that stage, Shri Banerjee withdrew the remark.

I beg to request that in view of these two considerations, first that, previously you had desired explicitly that the matter might be allowed to pass and second, that Shri Banerjee withdrew those objectionable remarks, he might now be allowed to return to this House, particularly when he has obeyed your orders.

Some hon. Members: Yes.

Shrimati Renu Chakravartty (Barrackpore): After all, we should recognise that when it was pointed out the words were unparliamentary and should be withdrawn, he did withdraw them. I think you should allow him to come back.